## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF EX-SERVICEMEN WELFARE LOK SABHA

## **UNSTARRED QUESTION NO.1117**

TO BE ANSWERED ON THE 4<sup>TH</sup> DECEMBER, 2015

## **ONE RANK ONE PENSION**

1117. SHRI GOPAL SHETTY: SHRI ASHOK SHANKARRAO CHAVAN: SHRI SUDHEER GUPTA: SHRI C.N. JAYADEVAN: KUNWAR HARIBANSH SINGH: SHRI KAPIL MORESHWAR PATIL: DR. SUNIL BALIRAM GAIKWAD: DR. BHOLA SINGH: SHRI JYOTIRADITYA M. SCINDIA: SHRI P. KUMAR: SHRI RAVINDRA KUMAR PANDEY: SHRIMATI SANTOSH AHLAWAT: SHRI GANESH SINGH: SHRI K. PARASURAMAN: SHRI NARANBHAI KACHHADIYA: SHRI N.K. PREMACHANDRAN: SHRI SATISH KUMAR GAUTAM: SHRI ELUMALAI V.: SHRI KESINENI NANI: SHRI SHIVKUMAR UDASI: SHRI GAURAV GOGOI: SHRI NAGENDRA KUMAR PRADHAN: SHRI RAMA KISHORE SINGH: SHRI SUSHIL KUMAR SINGH: SHRI GAJANAN KIRTIKAR: SHRI K.C. VENUGOPAL: SHRI ANTO ANTONY: SHRI K. ASHOK KUMAR: MOHAMMED FAIZAL: SHRI VENKATESH BABU T.G.: SHRI S.R. VIJAYAKUMAR: SHRIMATI KOTHAPALLI GEETHA: SHRI SUMEDHANAND SARSWATI:

Will the Minister of DEFENCEj{kk ea=h be pleased to state:

(a) whether the Government has notified the One Rank One Pension (OROP) scheme for exservicemen and widows;

(b) if so, the details and the salient features of the scheme;

: 2 :

(c) whether ex-servicemen have expressed their dissatisfaction with the nature of the OROP scheme notified by the Government and if so, the details thereof;

(d) the corrective measures taken / being taken by the Government in this regard; and

(e) whether the Government proposes to extend OROP to premature retirees and proposed to recalculate pensions every five years instead of annually and if so, the details thereof and if not, the reasons therefor?

MINISTER OF STATE IN THE MINISTRY OF DEFENCE j{kk jkT; ea=h

(a) Yes, Madam. Government order on One Rank One Pension (OROP) has been issued on 07.11.2015.

(b) Salient features of the OROP are as follows:

- (i) Pension of the past pensioners would be re-fixed on the basis of pension of retirees of calendar year 2013 and the benefit will be effective with effect from 01.07.2014.
- (ii) Pension will be re-fixed for all pensioners on the basis of the average of minimum and maximum pension of personnel retired in 2013 in the same rank and with the same length of service.
- (iii) Pension for those drawing above the average shall be protected.
- (iv) Arrears will be paid in four equal half yearly instalments. However, all the family pensioners including those in receipt of Special / Liberalized family pension and Gallantry award winners shall be paid arrears in one instalment.
- (v) In future, the pension would be re-fixed every 5 years.

(c) Certain ex-servicemen associations have been demanding for changes in methodology for fixation of pension, periodicity of its revision, coverage of future PMR cases etc.

(d) The Government has decided to appoint a Judicial Committee to look into anomalies, if any, arising out of implementation of OROP.

(e) Personnel who opt to get discharged henceforth on their own request under Rule 13(3) 1(i)(b), 13(3)1(iv) or Rule 16B of the Army Rule 1954 or equivalent Navy or Air Force Rules will not be entitled to the benefits of OROP. It will be effective prospectively and in future, the pension would be re-fixed every 5 years.

\*\*\*\*\*\*